

RATIFIED

Minutes of Meeting No.18/12 scheduled on 29.11.2011 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 18/12 of the Norms Committee (NC-I) for the licensing year 2011-2012 was held on 29.11.2011 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. G. Parthasarathi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
5.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

1-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

1	Case No.:31/23/80-ALC2/2009	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00353/AM10/	RLA File :07/24/040/00651/AM09/	Lic.No/Date:0710066776 02.09.2009	Defer Date:10.01.2012
	Decision : The Committee noted that a D.O.letter has been sent to Min. of Defence on 17.11.2011 for expediting their comments. The Committee, therefore, decided to send the reminder to Ministry of Defence for expediting their comments and to re-list the case on 10.01.2012.			

2	Case No.:16/31/80-ALC2/2009	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00464/AM10/	RLA File :07/24/040/00263/AM10/	Lic.No/Date:0710067849 28.10.2009	Defer Date:10.01.2012
	Decision : The Committee decided to issue a reminder to C&PC and also check of the status on phone and to re-list the case on 10.01.2012.			

3	Case No.:21/39/80-ALC2/2009	Party Name:VEM TECHNOLOGIES PLTD.,	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00617/AM10/	RLA File :09/24/040/00373/AM10/	Lic.No/Date:0910040368 18.12.2009	Defer Date:10.01.2012
	Decision : The Committee noted that a D.O.letter has been sent to Min. of Defence on 17.11.2011 for expediting their comments. The Committee, therefore, decided to send the reminder to Ministry of Defence for expediting their comments and to re-list the case on 10.01.2012.			

4	Case No.:18/15/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00225/AM11/	RLA File :04/24/040/00061/AM11/	Lic.No/Date:0410114584 15.06.2010	Defer Date:10.01.2012
	Decision : The Committee noted the deficiency raised by DHI vide their U.O. Note No. 3(74)/10-TSW(B) dated 11.11.2011 and decided to seek the clarification/details from the firm. The case may be re-listed on 10.01.2012.			

5	Case No.:1/14/81-ALC2/2010	Party Name:FITCAST FOUNDERS & ENGINEERS PVT. LTD.	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/81/050/00081/AM11/	RLA File :08/24/040/00082/AM11/	Lic.No/Date:0810089995 24.06.2010	Defer Date:10.01.2012
	Decision : The Committee decided to send the file to DIPP for examination and to re-list the case on 10.01.2012.			

6	Case No.:24/22/80-ALC2/2010	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Approved
	HQ File :01/80/050/00335/AM11/	RLA File :05/23/040/00106/AM11/	Lic.No/Date:0510268585 21.07.2010	
	Decision : On the firm request vide their letter dated 08.11.2011, the Committee decided to ratify the norms of import items in respect of the subject advance authorization on net to net basis with accountability clause as per GN-4 for engineering product. The RLA may take necessary action accordingly.			

7	Case No.:22/27/80-ALC2/2010	Party Name:MERIL LIFE SCIENCES PVT LTD	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Rejected
	HQ File :01/80/050/00419/AM11/	RLA File :52/24/040/00008/AM11/	Lic.No/Date:5210031621 17.08.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply to C&PC's letter dated 24.11.2010, 26.09.2011 and this office final remainder dated 27.10.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.			

	The RLA may take necessary action accordingly.			
8	Case No.: 40/31/80-ALC2/2010 HQ File : 01/80/050/00518/AM11/	Party Name: BHARAT HEAVY ELECTRICALS LIMITED RLA File : 09/24/040/00195/AM11/	Meet No/Date: 18/80-ALC2/2011 29.11.2011 Lic.No/Date: 0910043236 24.08.2010	Status: Deferred Defer Date:10.01.2012
	Decision : The Committee decided to forward a copy of firm's reply dated 02.09.2011 to DHI again for examination and comments. The case may be re-listed on 10.01.2012.			
9	Case No.: 32/31/80-ALC2/2010 HQ File : 01/80/050/00510/AM11/	Party Name: SHRI LAKSHMI DEFENCE SOLUTIONS LTD. RLA File : 06/24/040/00028/AM11/	Meet No/Date: 18/80-ALC2/2011 29.11.2011 Lic.No/Date: 0610018929 30.08.2010	Status: Deferred Defer Date:10.01.2012
	Decision : :The Committee noted that a D.O. letter has been sent to Min. of Defence on 17.11.2011 for expediting their comments. The Committee, therefore, decided to send the reminder to Ministry of Defence for expediting their comments and to re-list the case on 10.01.2012.			
10	Case No.: 47/31/80-ALC2/2010 HQ File : 01/80/050/00525/AM11/	Party Name: SIEMENS ROLLING STOCK PVT.LTD. RLA File : 03/95/040/00491/AM11/	Meet No/Date: 18/80-ALC2/2011 29.11.2011 Lic.No/Date: 0310593387 22.09.2010	Status: Deferred Defer Date:10.01.2012
	Decision : The Committee noted that the firm's reply has been sent to DHI on 27.10.2011. The Committee, therefore, decided to defer the case and to re-list the case on 10.01.2012.			
11	Case No.: 42/31/80-ALC2/2010 HQ File : 01/80/050/00520/AM11/	Party Name: STARION INDIA PLTD RLA File : 31/24/040/00129/AM11/	Meet No/Date: 18/80-ALC2/2011 29.11.2011 Lic.No/Date: 3110044900 06.10.2010	Status: Deferred Defer Date:10.01.2012
	Decision : The representative of the DIT informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 10.01.2012.			
12	Case No.: 17/41/81-ALC2/2010 HQ File : 01/81/050/00436/AM11/	Party Name: BHARAT HEAVY ELECTRICALS LIMITED RLA File : 09/24/040/00315/AM11/	Meet No/Date: 18/80-ALC2/2011 29.11.2011 Lic.No/Date: 0910044003 21.10.2010	Status: Deferred Defer Date:10.01.2012
	Decision : The Committee decided to forward a copy of firm's reply dated 05.09.2011 to DHI again for examination and comments. The case may be re-listed on 10.01.2012.			
13	Case No.: 6/37/80-ALC2/2010 HQ File : 01/80/050/00744/AM11/	Party Name: BHARAT HEAVY ELECTRICALS LIMITED RLA File : 09/24/040/00384/AM11/	Meet No/Date: 18/80-ALC2/2011 29.11.2011 Lic.No/Date: 0910044581 06.12.2010	Status: Deferred Defer Date:10.01.2012
	Decision : The Committee decided to forward a copy of firm's reply dated 05.09.2011 to DHI again for examination and comments. The case may be re-listed on 10.01.2012.			
14	Case No.: 2/37/80-ALC2/2010 HQ File : 01/80/050/00740/AM11/	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL RLA File : 05/23/040/00293/AM11/	Meet No/Date: 18/80-ALC2/2011 29.11.2011 Lic.No/Date: 0510281598 17.01.2011	Status: Deferred Defer Date:10.01.2012
	Decision: As per DHI U.O. Note No. 3(08)/11-TSW(B) dated 14.11.2011, the Committee decided to ask the firm to furnish catalogue of the export product highlighting the inputs as the difference is not clear and to re-list the case on 10.01.2012.			
15	Case No.: 21/37/80-ALC2/2010 HQ File : 01/80/050/00759/AM11/	Party Name: THERMAL SYSTEMS (HYDERABAD) PLTD., RLA File : 09/24/040/00478/AM11/	Meet No/Date: 18/80-ALC2/2011 29.11.2011 Lic.No/Date: 0910045222 25.01.2011	Status: Deferred Defer Date:10.01.2012
	Decision : The Committee noted that the firm's reply has been sent to DHI on 27.10.2011. The Committee, therefore, decided to defer the case and to re-list the case on 10.01.2012.			
16	Case No.: 23/37/80-ALC2/2010 HQ File : 01/80/050/00761/AM11/	Party Name: THERMAL SYSTEMS (HYDERABAD) PLTD., RLA File : 09/24/040/00476/AM11/	Meet No/Date: 18/80-ALC2/2011 29.11.2011 Lic.No/Date: 0910045224 25.01.2011	Status: Deferred Defer Date:10.01.2012
	Decision : The Committee noted that the firm has sought time vide their letter dated 22.11.2011. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 10.01.2012.			

17	Case No.: 10/40/80-ALC2/2010	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00860/AM11/	RLA File :31/24/040/00258/AM11/	Lic.No/Date:3110047111 25.02.2011	Defer Date:10.01.2012
Decision : The representative of the DC(MSME) informed the Committee that they have received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 10.01.2012				

18	Case No.: 11/3/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Approved
	HQ File :01/80/050/00016/AM12/	RLA File :03/94/040/00985/AM11/	Lic.No/Date:0310618433 28.02.2011	
Decision : As per the written comments of DHI received vide their U.O. Note No. 3(81)/10-TSW(B) dated 14.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export Item-</u> FM Bridge Carriage Assembly- 4 sets. The total export weight of 360 MT may be incorporated in the license. <u>Import</u> - Item no 1 to 18 except item no 8 & 9 are allowed under GN-4 with accountability clause. - Item no 8-(Al Bronze bars) To be allowed import of 10.5 kg with 26% net wastage with 50% recovery. - Item no 9 - (Al Bronze alloy) To be allowed import of 79 kg with 50% net wastage with 50% recovery. - Item no 19- To be allowed as per spares policy for item no 1. The RLA may take necessary action accordingly.				

19	Case No.: 22/3/80-ALC2/2011	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Rejected
	HQ File :01/80/050/00027/AM12/	RLA File :04/24/040/00299/AM11/	Lic.No/Date:0410122107 01.03.2011	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 28.09.2011 and subsequent reminder dated 27.10.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.				

20	Case No.: 26/40/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00876/AM11/	RLA File :09/24/040/00553/AM11/	Lic.No/Date:0910045827 07.03.2011	Defer Date:10.01.2012
Decision : The Committee decided to forward a copy of firm's reply dated 05.09.2011 to DHI again for examination and comments. The case may be re-listed on 10.01.2012.				

21	Case No.: 28/40/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00878/AM11/	RLA File :05/23/040/00348/AM11/	Lic.No/Date:0510285314 08.03.2011	Defer Date:10.01.2012
Decision : The Committee noted that the firm has replied vide their letter dated 14.06.2011 that import item No. 3 is used for manufacture of export item No. 1 & 2. It has claimed wastage of 33% in dome given drawing. As per DHI U.O. Note No. 3(08)/11-TSW(B) dated 14.11.2011, the Committee decided to ask the firm the firm to furnish calculations supported by drawing and dimensions highlighted and to re-list the case on 10.01.2012.				

22	Case No.: 31/40/80-ALC2/2010	Party Name:L&T – MHI TURBINE GENERATORS PVT.LTD.,	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00881/AM11/	RLA File :03/95/040/00926/AM11/	Lic.No/Date:0310620641 10.03.2011	Defer Date:10.01.2012
Decision : The Committee observed that the firm has not replied to this office letter dated 28.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 10.01.2012.				

23	Case No.: 21/3/80-ALC2/2011	Party Name:REALTIME TECHSOLUTIONS PVT.LTD.,	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00026/AM12/	RLA File :07/21/040/00889/AM11/	Lic.No/Date:0710077962 10.03.2011	Defer Date:10.01.2012
Decision : The Committee decided to send the DL of DIT dated 28.11.2011 to the firm for furnishing requisite information. The case may be re-listed on 10.01.2012.				

24	Case No.: 2/6/80-ALC2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00079/AM12/	RLA File :07/21/040/00953/AM11/	Lic.No/Date:0710078147 21.03.2011	Defer Date:10.01.2012

Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 10.01.2012.

25	Case No.: 17/9/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00185/AM12/	RLA File :09/24/040/00563/AM11/	Lic.No/Date:0910046078 25.03.2011	Defer Date:10.01.2012
	Decision : The Committee decided to forward a copy of firm's reply dated 20.09.2011 to DHI again for examination and comments. The case may be re-listed on 10.01.2012.			

26	Case No.: 5/3/80-ALC2/2011	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00010/AM12/	RLA File :05/23/040/00019/AM12/	Lic.No/Date:0510288064 13.04.2011	Defer Date:10.01.2012
	Decision : The Committee decided to forward a copy of firm's reply dated 25.11.2011 to DC(MSME) for examination and comments. The case may be re-listed on 10.01.2012.			

27	Case No.: 8/3/80-ALC2/2011	Party Name:PRANAV VIKAS (INDIA) LTD.	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00013/AM12/	RLA File :05/24/040/00454/AM11/	Lic.No/Date:0510288376 20.04.2011	Defer Date:10.01.2012
	Decision : The Committee decided to forward a copy of firm's reply dated 25.11.2011 to DIPP for examination and comments. The case may be re-listed on 10.01.2012.			

28	Case No.: 29/3/80-ALC2/2011	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00034/AM12/	RLA File :05/24/040/00011/AM12/	Lic.No/Date:051028857 27.04.2011	Defer Date:10.01.2012
	Decision : The Committee noted that the firm's reply has been sent to DHI on 27.10.2011. The Committee, therefore, decided to defer the case and to re-list the case on 10.01.2012.			

29	Case No.: 8/9/80-ALC2/2011	Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00176/AM12/	RLA File :07/24/040/00029/AM12/	Lic.No/Date:0710078936 03.05.2011	Defer Date:10.01.2012
	Decision : The Committee decided to forward a copy of firm's reply dated 24.11.2011 to DIPP for examination and comments. The case may be re-listed 10.01.2012			

30	Case No.: 13/9/80-ALC2/2011	Party Name:OILGEAR TOWLER POLYHYDRON PVT.LTD.,	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00181/AM12/	RLA File :07/21/040/00115/AM12/	Lic.No/Date:0710079344 23.05.2011	Defer Date:10.01.2012
	Decision : The Committee noted that the firm's reply has been sent to DHI on 01.11.2011. The Committee, therefore, decided to defer the case and to re-list the case on 10.01.2012.			

	Case No.: 10/6/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Approved
	HQ File :01/80/050/00087/AM12/	RLA File :04/24/040/00327/AM11/	Lic.No/Date:0410124434 27.05.2011	

Decision : As per the written comments of DHI received vide their U.O. Note No. 3(39)/10-TSW(B)634 dated 24.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

EXPORT

The total export weight of 2117 MT to be allowed.

IMPORT

- Item no 1- (Carbon Steel) To be allowed at 450 MT as applied for with 2% wastage. "Welded" to be deleted from the description of import item.
- Item no 2- (Alloy Steel) To be allowed at 600 MT as applied for with 2% wastage. "Welded" to be deleted from the description of import item.
- Item no 3- (Stainless Steel) To be allowed at 2 MT with 2% wastage as applied by the firm. "Welded" to be deleted from the description of import item.
- Item no 4- The word "Finished" to be prefixed to the description of import. The quantity of import to be restricted to 72 MT & to be

allowed under GN-4 as applied for.

5. Item no-5 - Welding material- To be allowed at 6 MT as applied for.
6. Item no-6 to 13 - To be allowed under GN-4 with accountability clause.
7. Item no 14- To be allowed as per spares policy for item no 13.

The RLA may take necessary action accordingly.

Case No.:11/6/80-ALC2/2011

Party Name:BHARAT HEAVY ELECTRICALS
LIMITED

Meet No/Date:18/80-ALC2/2011
29.11.2011

Status:
Approved

HQ File :01/80/050/00088/AM12/

RLA File :04/24/040/00325/AM11/

Lic.No/Date:0410124435
27.05.2011

Decision : As per the written comments of DHI received vide their U.O. Note No. 3(39)/10-TSW(B)635 dated 24.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

EXPORT

Piping system 2X660 MW Barh TPS project – 2 set. (for Steam turbine Generator Package) - The total export weight of 4206 MT to be allowed.

IMPORT

1. Item no 1- (Carbon Steel) To be allowed at 1600 MT as applied for with 2% wastage. “Welded” to be deleted from the description of import item.
2. Item no 2- (Alloy Steel) To be allowed at 130 MT as applied for with 2% wastage. “Welded” to be deleted from the description of import item.
3. Item no 3- (Stainless Steel) To be allowed at 8 MT with 2% wastage as applied by the firm. “Welded” to be deleted from the description of import item.
4. Item no 4 -The word “Finished” to be prefixed to the description of import. The quantity of import to be restricted to 318MT & allow import in number under GN-4 as applied for.
5. Item no-5- Welding material- Quantity of 2 MT to be allowed as applied for.
6. Item no-6 & 7- To be allowed under GN-4 with accountability clause.

The RLA may take necessary action accordingly.

Case No.:12/6/80-ALC2/2011

Party Name:BHARAT HEAVY ELECTRICALS
LIMITED

Meet No/Date:18/80-ALC2/2011
29.11.2011

Status:
Approved

HQ File :01/80/050/00089/AM12/

RLA File :04/24/040/00318/AM11/

Lic.No/Date:0410124436
27.05.2011

Decision :As per the written comments of DHI received vide their U.O. Note No. 3(29)/09-TSW(B) dated 17.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The description of export product to be amended & their weight incorporated as given below.

1. ESP- 4 numbers- 8295 MT
2. SCAPH- 2 numbers-16 MT
3. FAN-8 numbers-397 MT
4. Dampers & gates- (38+48)-691 MT

The total export weight to be allowed at 9399 MT per boiler (Total 18,798 MT for two boilers).

Import

There are 44 items which consists raw material & components.

Item No.	Name	Qty recommended
1.	Carbon Steel	1600 MT with 2% wastage

1	CS Plate	4,000 MT with 5% wastage as applied for
2	AS plate	800 MT with 4% wastage as amended by the firm.
3	Haste Alloy Sheet	12.5 MT with 1% wastage .(nonferrous item)
4	CS Pipe	To be allowed 820 MT as applied for.
5	SS wires	73 MT with 1%wastage
	SS rounds	12 MT with 10% wastage
12	Templates	To be allowed with accountability clause.
13	lead wire	To be allowed under GN-4 with accountability with out any wastage.
All other Items up to 44 to 44	Components	To be allowed under GN-4

The RLA may take necessary action accordingly.

Case No.:13/6/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Approved
HQ File :01/80/050/00090/AM12/	RLA File :04/24/040/00324/AM11/	Lic.No/Date:0410124437 27.05.2011	

Decision :As per the written comments of DHI received vide their U.O. Note No. 3(29)/09-TSW(B) dated 17.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The description of export product to be amended & their weight incorporated as given below.

1. ESP- 2 numbers- 3577 MT
2. APH- 2 numbers-530 MT
3. FAN-8 numbers-220 MT
4. Dampers & gates- (26+28)-198 MT

The total export weight is 4575 MT per boiler (Total 22,875 MT for five boilers) to be allowed.

Import

There are 49 items which consists raw material & components.

Item No.	Name	Qty recommended
1	CS Plate	2,000 MT with 3% wastage as applied for
2	AS plate	800 MT with 4% wastage as amended by the firm.

2	AS plate	800 MT with 4% wastage as applied for
3	Haste Alloy Sheet	12.5 MT with 1% wastage (nonferrous item)
4	CS Pipe	To be allowed 800 MT as applied for.
5	SS wires SS rounds	73 MT with 1% wastage 12 MT with 10% wastage
Item no 5 to 49	Components	To be allowed under GN-4

The RLA may take necessary action accordingly.

Case No.:14/6/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Approved
HQ File :01/80/050/00091/AM12/	RLA File :04/24/040/00323/AM11/	Lic.No/Date:0410124438 27.05.2011	

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Decision :As per the written comments of DHI received vide their U.O. Note No. 3(29)/09-TSW(B) dated 17.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The description of export product to be amended & their weight incorporated as given below.

1. ESP- 2 numbers- 3577 MT
2. SCAPH- 2 numbers-530 MT
3. FAN-8 numbers-220 MT
4. Dampers & gates- (26+28)-198 MT

The total export weight of 4525 MT per boiler (Total 22,625 MT for five boilers) to be allowed.

Import

Item No.	Name	Qty recommended
1	CS Plate	4,000 MT with 3% wastage as applied for
2	AS plate	300 MT with 4% wastage as amended by the firm.
3	Haste Alloy Sheet	19.7 MT with 1% wastage (nonferrous item).
4	CS Pipe	800 MT with 2% wastage as applied for.

5	SS wires	57.3 MT with 1%wastage
	SS rounds	69.3 MT with 10% wastage
24	Templates	To be allowed with accountability clause.
25	lead wire	To be allowed under GN-4 with accountability clause without any wastage. wawastage.
All other Items up to 49	Components	To be allowed under GN-4

The RLA may take necessary action accordingly.

Case No.:15/6/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Approved
HQ File :01/80/050/00092/AM12/	RLA File :04/24/040/00326/AM11/	Lic.No/Date:0410124439 27.05.2011	

Decision : As per the written comments of DHI received vide their U.O. Note No. 3(39)/10-TSW(B)633 dated 24.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

EXPORT

Piping system 2X660 MW Barh TPS project – 2 set. (for Steam Generator Package)
The total export weight of 6568 MT to be allowed.

IMPORT

- Item no 1- (Carbon Steel) To be allowed at 650 MT as applied for with 2% wastage. “Welded” to be deleted from the description of import item.
- Item no 2- (Alloy Steel)- To be allowed at 2000 MT as applied for with 2% wastage. “Welded” to be deleted from the description of import item.
- Item no 3- (Stainless Steel)To be allowed at 4 MT with 2% wastage as applied by the firm. “Welded” to be deleted from the description of import item.
- Item no 4- The word “Finished” to be prefixed to the description of import & the same to be incorporated in the license. The quantity of import at 180MT to be allowed under GN-4 as applied for.
- Item no-5- Welding material- Quantity of 20 MT to be allowed as applied for.
- Item no-6 to 15 except item no 14- To be allowed under GN-4 with accountability clause.
- Item no 14- To be allowed as per spares policy for item No 13.

The RLA may take necessary action accordingly.

Case No.:16/6/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Approved
HQ File :01/80/050/00093/AM12/	RLA File :04/24/040/00328/AM11/	Lic.No/Date:0410124440 27.05.2011	

Decision : As per the written comments of DHI received vide their U.O. Note No. 3(39)/10-TSW(B)636 dated 24.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

EXPORT

The total export weight at 1330 MT to be allowed.

IMPORT

- Item no 1- (Carbon Steel) To be allowed at 460 MT as applied for with 2% wastage. “Welded” to be deleted from the description of import item.
- Item no 2- (Alloy Steel) To be allowed is 25 MT as applied for with 2% wastage. “Welded” to be deleted from the description of import item.
- Item no 3- (Stainless Steel)-To be allowed is 3 MT with 2% wastage as applied by the firm. “Welded” to be deleted from the description of import item.
- Item no 4- The word “Finished” to be prefixed to the description of import & the same may be incorporated in the license. The quantity of 98MT in number to be allowed under GN-4 as applied for.
- Item no-5- Welding material– 2 MT to be allowed as applied for.
- Item no-6 & 7- To be allowed under GN-4 with accountability clause.

The RLA may take necessary action accordingly.

Case No.:17/6/80-ALC2/2011	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
HQ File :01/80/050/00094/AM12/	RLA File :31/83/040/00028/AM12/	Lic.No/Date:3110048282 27.05.2011	Defer Date:10.01.2012

Decision : The representative of the DC(MSME) informed the Committee that they have received the firm's reply and case is under study. The

Committee, therefore, decided to defer the consideration and to re-list the case on 10.01.2012.

39	Case No.:18/6/80-ALC2/2011	Party Name:STARION INDIA PLTD	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Rejected
	HQ File :01/80/050/00095/AM12/	RLA File :31/83/040/00031/AM12/	Lic.No/Date:3110048311 27.05.2011	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply to DIT's letter dated 05.08.2011, 26.09.2011 and this office final remainder dated 27.10.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

40	Case No.:11/9/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00179/AM12/	RLA File :61/24/040/00010/AM12/	Lic.No/Date:6110000625 31.05.2011	Defer Date:10.01.2012
	Decision : The Committee noted the written comments of DHI received vide their U.O. Note No. 3(69)/10-TSW(B)594 dated 04.10.2011 for ratification of norms on repeat basis as per AA No.6110000472 dated 15.07.10 which is yet to be ratified. The Committee, therefore, decided to defer and to re-list the case on 10.01.2012.			

41	Case No.:19/15/80-ALC2/2011	Party Name:BLUE STAR LTD.	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00316/AM12/	RLA File :03/94/040/00190/AM12/	Lic.No/Date:0310633805 31.05.2011	Defer Date:10.01.2012
	Decision : The Committee observed that the firm has not replied to this office letter dated 27.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 10.01.2012.			

42	Case No.:27/6/80-ALC2/2011	Party Name:JOHN DEERE INDIA PVT LTD	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00104/AM12/	RLA File :31/82/040/00021/AM12/	Lic.No/Date:3110048382 01.06.2011	Defer Date:10.01.2012
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four set of application & on-line data in response to this office letter and subsequent its reminder. The Committee, therefore, decided to address a D.O. letter from DDG to R.A.to send firm's application & on-line data failing which it will be presumed that ratification of norms of the subject authorization is not required and the matter will be closed. The case may be re-listed on 10.01.2012.			

43	Case No.:5/11/81-ALC2/2011	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/81/050/00074/AM12/	RLA File :05/23/040/00081/AM12/	Lic.No/Date:0510292480 02.06.2011	Defer Date:10.01.2012
	Decision : The Committee decided to forward a copy of firm's reply dated 23.11.2011 to C&PC for examination and comments. The case may be re-listed on 10.01.2012.			

44	Case No.:29/6/80-ALC2/2011	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00106/AM12/	RLA File :03/95/040/00177/AM12/	Lic.No/Date:0310634527 06.06.2011	Defer Date:10.01.2012
	Decision : As per DHI U.O. Note No. 3(73)/09-TSW(B) dated 23.11.2011, the Committee decided to ask the firm to furnish the export weight from approximate volume of the export product and to re-list the case on 10.01.2012.			

45	Case No.:14/9/80-ALC2/2011	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Approved
	HQ File :01/80/050/00182/AM12/	RLA File :07/24/040/00064/AM12/	Lic.No/Date:0710079750 13.06.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 29.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Quantities of import items from Sl. Nos. 1 to 102 & 106 to 131 to be allowed on net to net basis with accountability clause. 2. Quantities of import items at Sl. Nos. 103, 104 & 105 to be allowed as 527 Kgs., 807 Kgs. & 2335 Kgs. respectively inclusive of 2 % wastage. The RLA may take necessary action accordingly.			

	Case No.:5/9/80-ALC2/2011	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Approved
	HQ File :01/80/050/00173/AM12/	RLA File :04/24/040/00072/AM12/	Lic.No/Date:0410125099 17.06.2011	

46	Decision : As per written comments of DC(MSME) vide their U.O. Note No. 30(39)/2011-ME dated 04.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per firm Advance Authorization No. 0410120014 dated 21.12.2010 ratified in Norms Committee Meeting No.14/12 held on 04.10.2011. The Regional Authority may take necessary action accordingly.		
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47	Case No.: 15/9/80-ALC2/2011	Party Name:AQUASUB ENGINEEING	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00183/AM12/	RLA File :32/24/040/00016/AM12/	Lic.No/Date:3210048550 23.06.2011	Defer Date:10.01.2012
	Decision : The Committee observed that the firm has not replied to this office letter dated 27.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 10.01.2012.			

48	Case No.: 2/9/80-ALC2/2011	Party Name:TRANTER INDIA PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Rejected
	HQ File :01/80/050/00169/AM12/	RLA File :31/83/040/00063/AM12/	Lic.No/Date:3110049045 05.07.2011	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 21.09.2011 and subsequent reminder dated 27.10.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

49	Case No.: 3/9/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00170/AM12/	RLA File :03/95/040/00166/AM12/	Lic.No/Date:0310640468 05.07.2011	Defer Date:10.01.2012
	Decision : The Committee noted that the firm's reply has been sent to DHI on 27.10.2011. The Committee, therefore, decided to defer the case and to re-list the case on 10.01.2012.			

50	Case No.: 5/15/80-ALC2/2011	Party Name:H.L.EQUIPMENTS	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00302/AM12/	RLA File :52/24/040/00016/AM12/	Lic.No/Date:5210035817 12.07.2011	Defer Date:10.01.2012
	Decision : The Committee decided to forward a copy of firm's reply dated 21.11.2011 to DIPP for examination and comments. The case may be re-listed on 10.01.2012.			

51	Case No.: 26/9/80-ALC2/2011	Party Name:AKSH TECHNOLOGIES LTD.(A WHOLLY OWNED SUBSIDIARY	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00194/AM12/	RLA File :05/23/040/00132/AM12/	Lic.No/Date:0510296453 13.07.2011	Defer Date:10.01.2012
	Decision : The Committee observed that the comments called for from DIT have not been received despite several reminders and D.O. from Addl D.G. to Joint. Secretary. The Committee therefore, decided to send a D.O. from DDG to DIT enclosing a list of all pending cases and request for expediting their comments. The case may be re-listed on 10.01.2012.			

52	Case No.: 43/14/80-ALC2/2011	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Approved
	HQ File :01/80/050/00297/AM12/	RLA File :17/24/040/00030/AM12/	Lic.No/Date:1710004421 28.07.2011	
	Decision : As per the written comments of Deptt. of Information & Technology received vide their U.O. Note No.17(82)/2011-IPHW dated 31.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			
	Sl.No	Import item	Import Quantity Requested (Kgs)	Import Quantity Recommended (Kgs)
	1	PRE-FORM of SILICA	3000	2789.7
	2	UV RESIN 1	2200	2040
	3	UV RESIN 11	2400	2217.48
The RLA may take necessary action accordingly.				

53	Case No.: 18/15/80-ALC2/2011	Party Name:ARUL LINU GRABS PRIVATE LIMITED.,	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00315/AM12/	RLA File :17/24/040/00037/AM12/	Lic.No/Date:1710004457 11.08.2011	Defer Date:10.01.2012
	Decision : The Committee noted that the firm application has been sent to DHI on 10.10.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 10.01.2012.			

54	Case No.:1/12/80-ALC2/2011	Party Name:FRANCOIS COMPRESSORS INDIA PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Approved
	HQ File :01/80/050/00243/AM12/	RLA File :31/83/040/00097/AM12/	Lic.No/Date:3110049779 12.08.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 29.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net weight of 16450 Kgs. to be specified with the quantity of export product. 2. Quantity of import item at Sl. No. 1 to be allowed as 50 Nos. on net to net basis. However, duty free weight of this item to be restricted to 17450 Kgs. inclusive of 6 % wastage after 20 % recovery. The RLA may take necessary action accordingly.			

55	Case No.:2/12/80-ALC2/2011	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Approved
	HQ File :01/80/050/00244/AM12/	RLA File :04/24/040/00119/AM12/	Lic.No/Date:0410127166 17.08.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 29.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Description of Export product to be modified as “ Elevators /Lifts Model No. B-PASS-AUTO PT 20/10-15” 2. Word “relevant” to be prefixed with the description of import items at Sl. Nos. 29 to 31. 3. Import items from S.No.1 to 31 to be allowed on net to net basis with accountability clause The RLA may take necessary action accordingly.			

56

Case No.:17/15/80-ALC2/2011	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Approved
HQ File :01/80/050/00314/AM12/	RLA File :17/24/040/00039/AM12/	Lic.No/Date:1710004471 23.08.2011	

Decision : As per the written comments of Deptt. of Information & Technology received vide their U.O. Note No.17(86)/2011-IPHW dated 08.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Sl.No	Import item	Import Quantity Requested (Kgs)	Import Quantity Recommended (Kgs)
1	PRE-FORM of SILICA	3000	2789.7
2	UV RESIN 1	2200	2040
3	UV RESIN 11	2400	2217.48

The RLA may take necessary action accordingly.

57	Case No.:4/15/80-ALC2/2011	Party Name:LEADER VALVES LTD.	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00301/AM12/	RLA File :30/24/040/00023/AM12/	Lic.No/Date:3010078058 25.08.2011	Defer Date:10.01.2012
	Decision : The Committee noted that the firm's application has been sent to DC(MSME) on 22.11.2011 and also noted that the export & import items are same in the application. The Committee, therefore, decided to ask the firm to clarify the same and to re-list the case on 10.01.2012			

58	Case No.:12/15/80-ALC2/2011	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Approved
	HQ File :01/80/050/00309/AM12/	RLA File :07/24/040/00191/AM12/	Lic.No/Date:0710081770 25.08.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 29.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Quantity of Export Product may also be specified as 17400 Nos. in addition to its quantity as 99727 Kgs. 2. Quantity of import item to be allowed as 151620 Kgs inclusive of 52 % wastage after 1/3rd recovery. The RLA may take necessary action accordingly.			

Case No.:13/15/80-ALC2/2011	Party Name:DIAMOND METAL SCREENS (P)	Meet No/Date:18/80-ALC2/2011	Status:
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59		LTD	29.11.2011	Deferred
	HQ File :01/80/050/00310/AM12/	RLA File :07/24/040/00150/AM12/	Lic.No/Date:0710081817 26.08.2011	Defer Date:10.01.2012
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 10.01.2012 1. Information in respect of SI.No.5 & 11 of the Standard Deficiency Format.			

60	Case No.:15/15/80-ALC2/2011	Party Name:ARUL LINU GRABS PRIVATE LIMITED.,	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00312/AM12/	RLA File :17/24/040/00049/AM12/	Lic.No/Date:1710004496 05.09.2011	Defer Date:10.01.2012
	Decision : The Committee noted that the firm application has been sent to DHI on 10.10.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 10.01.2012.			

61	Case No.:8/15/80-ALC2/2011	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00305/AM12/	RLA File :05/24/040/00200/AM12/	Lic.No/Date:0510301760 08.09.2011	Defer Date:10.01.2012
	Decision : As per DHI U.O. Note No. 3(34)/09-TSW(B) dated 17.11.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 10.01.2012: - 1. The detail break up of items in sets. 2. The name of the items whose part number has been given & highlighted in the picture of the export product. 3. Specific use of each item of import			

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Case No.:16/15/80-ALC2/2011	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Approved
HQ File :01/80/050/00313/AM12/	RLA File :17/24/040/00046/AM12/	Lic.No/Date:1710004497 08.09.2011	

Decision : As per the written comments of Deptt. of Information Technology received vide their U.O. Note No.17(85)/2011-IPHW dated 08.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Sl.No	Import item	Import Quantity Requested (Kgs)	Import Quantity Recommended (Kgs)
1	PRE-FORM of SILICA	3000	2789.7
2	UV RESIN 1	2200	2040
3	UV RESIN 11	2400	2217.48

The RLA may take necessary action accordingly.

63	Case No.:9/15/80-ALC2/2011	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00306/AM12/	RLA File :05/24/040/00202/AM12/	Lic.No/Date:0510301975 12.09.2011	Defer Date:10.01.2012
	Decision : The Committee observed that the firm's has not replied to the DIT's letter dated 24.10.2011. The Committee, therefore, decided to send a reminder to the firm failing which there case will be rejected. The case may be re-listed on 10.01.2012.			

64	Case No.:6/15/80-ALC2/2011	Party Name:MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00303/AM12/	RLA File :04/24/040/00178/AM12/	Lic.No/Date:0410128126 15.09.2011	Defer Date:10.01.2012
	Decision : The Committee noted that the firm application has been sent to DHI on 27.10.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 10.01.2012.			

65	Case No.:7/15/80-ALC2/2011	Party Name:AKSH TECHNOLOGIES LTD.(A WHOLLY OWNED SUBSIDIARY	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Approved
	HQ File :01/80/050/00304/AM12/	RLA File :05/23/040/00216/AM12/	Lic.No/Date:0510302590 15.09.2011	
	Decision : As per the written comments of DIT received vide their U.O. Note No. 17 (83)/2011-IPHW dated 25.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as applied for by the firm inclusive of 1% wastage. The RLA may take necessary action accordingly.			

	Case No.:10/15/80-ALC2/2011	Party Name:CAMFIL FARR AIR FILTRATION INDIA PVT. LTD.	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Approved
	HQ File :01/80/050/00307/AM12/	RLA File :05/23/040/00225/AM12/	Lic.No/Date:0510302882 19.09.2011	
66	Decision : As per the written comments of DC(MSME) received vide their U.O. Note No. 30(75)/2011-ME dated 14.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. After taking clue from C-1799, import inputs i.e. relevant filter papers to be allowed at 1.02 Kg./Kg content in export product. The RLA may take necessary action accordingly.			
	Case No.:20/15/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00317/AM12/	RLA File :03/94/040/00446/AM12/	Lic.No/Date:0310654528 19.09.2011	Defer Date:10.01.2012
67	Decision : The Committee decided to forward a copy of firm's reply dated 24.11.2011 to DIPP for examination and comments. The case may be re-listed on 10.01.2012.			
	Case No.:14/15/80-ALC2/2011	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00311/AM12/	RLA File :05/23/040/00230/AM12/	Lic.No/Date:0510303170 20.09.2011	Defer Date:10.01.2012
68	Decision : The Committee decided to forward a copy of firm's reply dated 28.11.2011 to DC(MSME) for examination and comments. The case may be re-listed on 10.01.2012.			
	Case No.:11/15/80-ALC2/2011	Party Name:H.L.EQUIPMENTS	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00308/AM12/	RLA File :52/24/040/00027/AM12/	Lic.No/Date:5210036502 21.09.2011	Defer Date:10.01.2012
69	Decision : The Committee observed that the firm has not replied to this office letter dated 27.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 10.01.2012.			
	Case No.:1/18/80-ALC2/2011	Party Name:ASAHITEC STENCILS PLTD.,	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00355/AM12/	RLA File :04/24/040/00183/AM12/	Lic.No/Date:0410128353 21.09.2011	Defer Date:10.01.2012
70	Decision : The Committee noted the deficiency raised by DC(MSME) vide their U.O. Note No. 30(96)/2011-ME dated 07.12.2011 and decided to seek the clarification/details from the firm. The case may be re-listed on 10.01.2012.			
	Case No.:14/18/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00368/AM12/	RLA File :04/24/040/00146/AM12/	Lic.No/Date:0410128602 27.09.2011	Defer Date:10.01.2012
71	Decision : The Committee noted that the firm application has been sent to DHI on 17.11.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 10.01.2012.			
	Case No.:1/15/80-ALC2/2011	Party Name:STARION INDIA PLTD	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00298/AM12/	RLA File :31/83/040/00127/AM12/	Lic.No/Date:3110050667 28.09.2011	Defer Date:10.01.2012
72	Decision : The Committee noted that the firm application has been sent to DIT on 18.11.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 10.01.2012.			
	Case No.:2/15/80-ALC2/2011	Party Name:G.R.ENGINEERING PRIVATE LTD.,	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Approved
	HQ File :01/80/050/00299/AM12/	RLA File :03/94/040/00570/AM12/	Lic.No/Date:0310657167 30.09.2011	
73	Decision : As per the written comments of DIPP received vide their U.O. Note dated 29.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net Empty Export weight of 21.6 MT to be specified with the quantity of each export product at S.No.1, 2, 11 & 12. 2. Net Empty Export weights of 9.5 MT, 43.5 MT, 17 MT, 4.625 MT, 41 MT & 3.3 MT to be specified with the quantities of export products at S.No.3, 4, 5, 6, 7 & 8 respectively. 3. Net Empty Export weight of 13.5 MT to be specified with the quantity of each export product at Sl. No. 9 & 10. 4. Net Empty Export weights of 3 MT & 1.9 MT to be specified with the quantities of export products at Sl. No. 13 & 14 respectively.			

5. Word "Relevant" to be prefixed with the description of import items at Sl. Nos. 1 & 3.
6. Quantity of import item at S.No.1 to be allowed as 1.05 Kg/ Kg. content in the export products.
7. Weight of "49.35 MT " to be added with the quantity of import item at Sl.No.2 and quantity of this item to be allowed on net to net basis.
8. Weight of "112.536 MT " to be added with the quantity of import item at Sl.No.3 and quantity of this item to be allowed as 1.02 Mtr/ Mtr. content in the export products

The RLA may take necessary action accordingly.

74	Case No.:3/18/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00357/AM12/	RLA File :04/24/040/00095/AM12/	Lic.No/Date:0410129108 11.10.2011	Defer Date:10.01.2012
	Decision : The Committee noted that the firm application has been sent to DHI on 15.11.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 10.01.2012.			

75	Case No.:7/18/80-ALC2/2011	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00361/AM12/	RLA File :05/24/040/00042/AM12/	Lic.No/Date:0510305085 12.10.2011	Defer Date:10.01.2012
	Decision : The Committee noted that the firm application has been sent to C&PC on 18.11.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 10.01.2012.			

76	Case No.:2/18/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00356/AM12/	RLA File :04/24/040/00128/AM12/	Lic.No/Date:0410129210 13.10.2011	Defer Date:10.01.2012
	Decision : The Committee noted that the firm application has been sent to DHI on 11.11.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 10.01.2012.			

77	Case No.:10/18/80-ALC2/2011	Party Name:CORE METAL KRAFTS LTD.,	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Approved
	HQ File :01/80/050/00364/AM12/	RLA File :22/24/040/00048/AM12/	Lic.No/Date:2210012023 14.10.2011	
	Decision : Based on the recommendation of the representative of the DIPP present in the meeting, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4, net-to-net basis with accountability clause. The RLA may take necessary action accordingly.			

78	Case No.:9/18/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00363/AM12/	RLA File :05/24/040/00251/AM12/	Lic.No/Date:0510305773 18.10.2011	Defer Date:10.01.2012
	Decision : The Committee noted that C&PC has returned the firm application as the subject matter does not pertain to them. The Committee, therefore, decided to forward a copy of firm's application to DIPP and to defer the case on 10.01.2012.			

79	Case No.:6/18/80-ALC2/2011	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00360/AM12/	RLA File :04/24/040/00208/AM12/	Lic.No/Date:0410129476 19.10.2011	Defer Date:10.01.2012
	Decision : As per DIPP U.O. Note dated 29.11.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 10.01.2012: - 1. Information in respect of Sl.No.1, 6 & 9 of the Standard Deficiency Format. 2. Information in respect of S.No.11 & 11A of Standard Deficiency Format for import items from S.No. 31 to 34.			

80	Case No.:8/18/80-ALC2/2011	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00362/AM12/	RLA File :05/24/040/00249/AM12/	Lic.No/Date:0510306346 21.10.2011	Defer Date:10.01.2012
	Decision : The Committee noted that the firm application has been sent to DHI on 18.11.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 10.01.2012.			

81	Case No.:13/18/80-ALC2/2011	Party Name:EMMVEE SOLAR SYSTEMS PVT LTD.,	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00367/AM12/	RLA File :07/24/040/00293/AM12/	Lic.No/Date:0710083569 27.10.2011	Defer Date:10.01.2012
	Decision : The Committee noted the deficiency raised by DC(MSME) vide their U.O. Note No. 30(88)/2011-ME dated 07.12.2011 and decided to seek the clarification/details from the firm. The case may be re-listed on 10.01.2012.			

82	Case No.:11/18/80-ALC2/2011	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00365/AM12/	RLA File :04/24/040/00212/AM12/	Lic.No/Date:0410129764 28.10.2011	Defer Date:10.01.2012
Decision : The Committee noted that the firm application has been sent to DC(MSME) on 18.11.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 10.01.2012.				

83	Case No.:12/18/80-ALC2/2011	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00366/AM12/	RLA File :04/24/040/00136/AM12/	Lic.No/Date:0410129812 31.10.2011	Defer Date:10.01.2012
Decision : The Committee noted that the firm application has been sent to DHI on 18.11.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 10.01.2012.				

84	Case No.:4/18/80-ALC2/2011	Party Name:COMAU INDIA PLTD,	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00358/AM12/	RLA File :31/82/040/00187/AM12/	Lic.No/Date:3110051335 08.11.2011	Defer Date:10.01.2012
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 10.01.2012.				

85	Case No.:5/18/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:18/80-ALC2/2011 29.11.2011	Status: Deferred
	HQ File :01/80/050/00359/AM12/	RLA File :03/94/040/00694/AM12/	Lic.No/Date:0310664263 09.11.2011	Defer Date:10.01.2012
Decision : The Committee noted that the firm application has been sent to DHI on 25.11.2011. The Committee decided to forward the firm's application to DIPP as the case pertains to them and to re-list the case on 10.01.2012.				

S.No.21

Case No. A - 09	M/s. Jhagadia Copper LTd.,	HQ F.No.01/80/162/00542/AM10/DES.I	Lic.No. & Date 3410024795 dt.29.07.2009
Meeting No.18/12		RA.F.No.34/24/039/00001/AM10	
Date: 29.11.2011		Ratification of norms.	

The Committee noted that Ministry of Mines has returned the firm's representation & informed vide their O.M. No.4(37)2010-Met.HI/L that the subject matter does not pertain to them. The Committee, therefore, decided to forward a copy of firm's representation along with all enclosure to DC(MSME) and to defer the case on 10.01.2012.

S.No.22

Case No. A - 14	M/s. Larson & Toubro Ltd.,	HQ F.No.01/80/162/00522/AM11/DES.I	Lic.No. & Date 0310541346 dt.12.10.2009
Meeting No.18/12		RA.F.No.03/95/039/00004/AM10	
Date: 29.11.2011		Ratification of norms	

The Committee noted that the firm's reply has been sent to DHI on 17.10.2011. The Committee, therefore, decided to defer the case and to re-list the case on 10.01.2012.

S.No.23

Case No. A - 03	M/s. Larson & Toubro Ltd., Mumbai	HQ F.No.01/80/162/00845/AM12/DES.I	Lic.No. & Date 0310643682 dt.21.07.2011
Meeting No.18/12		RA.F.No.03/95/039/00001/AM12	
Date: 29.11.2011		Fixation of norms for annual requirement	

The Committee noted that the firm's representation has been sent to DHI on 18.11.2011 for examination and comments. The Committee, therefore, decided to defer the case and to re-list the case on 10.01.2012.

S. No.458

Case No. A/R-40	M/s. Bharat Heavy Electricals Haridwar Ltd.,	HQ F.No.01/80/162/00539/AM09/DES.I	Lic.No. & Date 6110000254 dt.05.12.2008
Meeting No.18/12		RA F.No.61/24/040/00036/AM09	
Date: 29.11.2011		Ratification of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 10.01.2012.

Sl.No.459

Case No.A/R-161	M/s. Thermax LTd.,	HQ F.No.01/80/050/01549/AM09/ DES-I	Lic.No. & Date 3110036392 dt.11.12.2008
Meeting No.18/12		RA F.No.31/21/040/00295/AM09	
Date: 29.11.2011		Ratification of norms	

The Committee noted that the firm's reply has been sent to DHI on 18.11.2011. The Committee, therefore, decided to defer the case and to re-list the case on 10.01.2012.

S.No.460

Case No. A/R-72	M/s. The Saraswati Industrial Syndicate LTd.,	F.No. 01/80/50/ 00075/AM10/DES.	Lic.No. & Date 0510240867 dt.05.05.2009
Meeting No.18/12		RA F.No.05/24/040/00057/AM10	
Date: 29.11.2011		Ratification of norms.	

As per the written comments of DIPP received vide their U.O. Note dated 29.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net empty weight of 16063 Kgs., 2261 Kgs., 2261 Kgs., 42097 Kgs., 17488 Kgs., 7159 Kgs. & 8900 Kgs. to be specified with the quantities of export products at Sl.No. 1 to 7 respectively.
2. Total weight of import items at Sl. Nos. 5, 15 & 25 put together to be specified as 5303.3 Kgs.
3. Total weight of import items at Sl. Nos. 36 & 47 put together to be specified as 24843 Kgs.
4. Total weight of import items at Sl. Nos. 37, 48 & 52 put together to be specified as 2102 Kgs.
5. Total weight of import items at Sl. Nos. 2, 3, 4, 12, 13, 14, 22, 23, 24, 33, 34, 35, 44, 45 & 46 put together to be specified as 13185 Kgs.

The RLA may take necessary action accordingly.

S.No.461

Case No.A/R-49	M/s. Kone Elevator	HQ F.No.01/80/050/00380/AM11/ DES-I	Lic.No. & Date
Meeting No.18/12	India Pvt. Ltd.,	RA F.No.04/24/040/00092/AM11	0410116119
Date: 29.11.2011	Chennai	Revision of Norms	dt.09.08.2010

The Committee noted the firm's reply dated 14.11.2011 and decided to close the case.

The RLA take necessary action accordingly.

S.No.462

Case No.A/R-50	M/s. Kone Elevator	HQ F.No.01/80/050/00336/AM11/ DES-I	Lic.No. & Date
Meeting No.18/12	India Pvt. Ltd.,	RA F.No.04/24/040/00121/AM11	0410116336
Date: 29.11.2011	Chennai	Revision of Norms	dt.17.08.2010

The Committee noted the firm's reply dated 14.11.2011 and decided to close the case.

The RLA take necessary action accordingly.

S.No.463

Case No.A/R-51	M/s. Kone Elevator	HQ F.No.01/80/050/00299/AM11/ DES-I	Lic.No. & Date
Meeting No.18/12	India Pvt. Ltd.,	RA F.No.04/24/040/00044/AM11	0410115366
Date: 29.11.2011	Chennai	Revision of Norms	dt.08.07.2010

The Committee noted the firm's reply dated 14.11.2011 and decided to close the case.

The RLA take necessary action accordingly.

S.No.464

Case No.A/R-52	M/s. Kone Elevator	HQ F.No.01/80/050/00280/AM11/ DES-I	Lic.No. & Date
Meeting No.18/12	India Pvt. Ltd.,	RA F.No.04/24/040/00081/AM11	0410115530
Date: 29.11.2011	Chennai	Revision of Norms	dt.14.07.2010

The Committee noted the firm's reply dated 14.11.2011 and decided to close the case.

The RLA take necessary action accordingly.

S.No.465

Case No.A/R-53	M/s. Andritz Hydro	HQ F.No.01/80/050/00009/AM12/ DES-I	Lic.No. & Date
Meeting No.18/12	Pvt. Ltd., Palwal	RA F.No.05/23/040/00009/AM12	0510287936
Date: 29.11.2011	(Har.)	Ratification of Norms	dt.11.04.2011

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 10.01.2012.

S.No.466

Case No.A/R-54	M/s. Andritz Hydro	HQ F.No.01/80/050/00864/AM11/ DES-I	Lic.No. & Date
Meeting No.18/12	Pvt. Ltd., Palwal	RA F.No.05/23/040/00340/AM11	0510284704
Date: 29.11.2011	(Har.)	Ratification of Norms	dt.01.03.2011

The Committee noted that the firm's reply has been received by DHI for comments. The Committee, therefore, decided to defer the case and to re-list the case on 10.01.2012.

S.No.467

Case No.A/R-57	M/s. Thermax	HQ F.No.01/81/050/00310/AM06/ DES-I	Lic.No. & Date
Meeting No.18/12	Limited	RA F.No.31/24/040/00017/AM06	3110021206
Date: 29.11.2011		Revision of norms	dt.14.07.2005

The Committee noted that the firm's reply has been sent to DHI on 27.10.2011. The Committee, therefore, decided to defer the case and to re-list the case on 10.01.2012.

S.No.468

Case No.A/R-76	M/s. The Sanyasi	HQ F.No.01/80/050/00254/AM11/ DES-I	Lic.No. & Date
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Case No.A/R-12	M/s. The Industrial Syndicate Ltd.,	RA F.No.05/24/040/00126/AM11	Lic.No. & Date
Meeting No.18/12		Revision of Norms	0510267954 dt.12.07.2010
Date: 29.11.2011			

As per the written comments of DIPP received vide their U.O. Note dated 29.11.2011, the Committee decided the following modification of the norms in respect of the subject advance authorization to be incorporated in norms :-

1. Quantities of import items at Sl. Nos. 7 & 8 to be allowed as 1048 Kgs. & 1000 Kgs. respectively.
2. No change is recommended in the weights of import items at Sl. No. 3 & 4.

The RLA may take necessary action accordingly.

S.No.469

Case No.A/R-77	M/s. The Industrial Syndicate Ltd.,	HQ F.No.01/80/050/00313/AM11/ DES-I	Lic.No. & Date
Meeting No.18/12		RA F.No.05/24/040/00157/AM11	0510267954 dt.05.08.2010
Date: 29.11.2011		Revision of Norms	

As per DIPP U.O. Note dated 29.11.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 10.01.2012: -

1. Net weights of import items at Sl. No. 38 & 53 in the export products.

S.No.470

Case No.A/R-134	M/s. Aseem Technologies Pvt. Ltd., Indore	HQ F.No.01/80/050/00428/AM09/ DES-I	Lic.No. & Date
Meeting No.18/12		RA F.No.11/24/040/00008/AM09	1110017303 dt.30.05.2008
Date: 29.11.2011		Revision of Norms	

The Committee decided to forward a copy of firm's e-mail reply dated 23.11.2012 to DIPP for examination and comments. The case may be re-listed on 10.01.2012.

S.No.471

Case No.A/R-135	M/s. Hit-Tech Elastomers Ltd., Ahmedabad	HQ F.No.01/80/050/00151/AM05/ DES-I	Lic.No. & Date
Meeting No.18/12		RA F.No.08/80/040/00074/AM05	0810038630 dt.14.05.2004
Date: 29.11.2011		Ratification of Norms	

As per the written comments of DIPP received vide their U.O. Note dated 29.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net Export weight of 40.9 MT to be specified with the quantity of export product at Sl.No.1.
2. Quantity of import item at Sl.No.1 to be allowed as 2 Nos. on net to net basis with accountability clause.
3. Quantities of import items from Sl.No.2 to 5 & 8 to 10 to be allowed on net to net basis with accountability clause.
4. Quantities of import items at Sl.No.6, 7 & 11 to be allowed as 1.02 Kgs./Kg. content in the export product at Sl. No. 1.

The RLA may take necessary action accordingly.

S.No.472

Case No.A/R-136	M/s. Hit-Tech Elastomers Ltd., Ahmedabad	HQ F.No.01/80/050/00291/AM05/ DES-I	Lic.No. & Date
Meeting No.18/12		RA F.No.08/80/040/00135/AM05	0810039493 dt.14.06.2004
Date: 29.11.2011		Ratification of Norms	

As per the written comments of DIPP received vide their U.O. Note dated 29.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net Export weights of 62.91 MT, 29.48 MT & 64.22 MT to be specified with the quantities of export products at Sl.No.1, 2 & 3 respectively.
2. Quantities of import items at Sl.No.A-01 & A-02 to be allowed as 1.05 Kgs./Kg. content in the export product at Sl. No. 1.
3. Quantity of import item at Sl.No.A-03 to be allowed as 1.02 Kgs./Kg.. content in the export product at Sl. No. 1.
4. Rest of the import items at Sl. No. B-01 to B-05 and C-01 to C-06 to be deleted as these import items not imported by the firm.

The RLA may take necessary action accordingly.

S.No.473

Case No.A/R-137	M/s. Hit-Tech Elastomers Ltd., Ahmedabad	HQ F.No.01/80/050/00788/AM06/ DES-I	Lic.No. & Date
Meeting No.18/12		RA F.No.08/80/040/00420/AM06	0810050849 dt.22.09.2005
Date: 29.11.2011		Ratification of Norms	

As per the written comments of DIPP received vide their U.O. Note dated 29.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net Export weights of 42.06 MT, 10.419 MT, 3.948 MT, 14.21 MT, 3.462 MT & 3.01 MT to be specified with the quantities of export products at Sl. No. 1 to 6 respectively.
2. Import items from Sl. No. 1 to 5 to be deleted as these import items not imported by the firm.
3. Quantity of import item at Sl.No.6 to be allowed as 1.05 Kgs./Kg. content in the export products.

The RLA may take necessary action accordingly.

S.No.474

Case No.A/R-138	M/s. Bio – Tech	HQ F.No.01/80/050/00721/AM11/ DES-I	Lic.No. & Date
Meeting No.18/12	Vision Care Pvt.	RA F.No.08/24/040/00264/AM11	0810094482
Date: 29.11.2011	Ltd., Ahmedabd	Correction of Norms	dt.09.12.2010

Based on the written comments of C&PC received vide their O.M. No.46011/35/2011-PC-II dated 02.11.2011, the Committee decided to amend in the export product earlier ratified in Meeting No. 05/12 dated 31.05.2011 and the same may be read as under:-

Existing item of export

“Intraocular Lens Acrylic (Foldable)”

Recommended item of export

“Intra Ocular Lens Acrylic (Foldable)”

The RLA may take necessary action accordingly.

S.No.475

Case No.A/R-151	M/s. Larsen &	HQ F.No.01/80/050/00008/AM08/ DES-I	Lic.No. & Date
Meeting No.18/12	Toubro Ltd.,	RA F.No.03/95/040/01638/AM07	0310425615
Date: 29.11.2011	Mumbai	Amendment of Norms	dt.04.04.2007

The Committee deliberated the details of the firm request and decided to ask the firm to furnish a report from their Statutory Auditor confirming the use of 235 Nos. of cone reducers in the export the product and to re-list the case on 10.01.2012.

S.No.476

Case No.A/R-152	M/s. Eastern	HQ F.No.01/80/050/00724/AM11/ DES-I	Lic.No. & Date
Meeting No.18/12	Equipment &	RA F.No.02/24/040/00168/AM11	0210152463
Date: 29.11.2011	Engineers Pvt.	Fixation of Norms	dt.23.12.2010
	Ltd., Kolkata		

As per DIPP U.O. Note dated 29.11.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 10.01.2012: -

1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, export product wise.
2. Separate quantities of MS Plates & MS Angles/Channels for import item at Sl. No. 2.

S.No.477

Case No.A/R-153	M/s. Tharmax	HQ F.No.01/81/162/00480/AM07/ DES-I	Lic.No. & Date
Meeting No.18/12	Ltd.,	RA F.No.31/24/040/00186/AM07	3110026329
Date: 29.11.2011		Ratification of Norms	dt.04.09.2006

The Committee noted that the firm's representation has been sent to DHI on 21.11.2011. The Committee, therefore, decided to defer the case and to re-list the case on 10.01.2012.

Sl.No.137

Case No. C - 09	M/s. Addison & Co. Ltd.,	F.No. 01/81/80/162/00372/AM10/DES.I
Meeting No.18/12	Chennai	Modification of SION for the export product
Date: 29.11.2011		“Cutting Tools-Multiple Point of High Speed Steel(Cobalt Grade)/Tool Steel”

The Committee noted the reply dated 27.08.2011 received from the firm informing that they are only requesting for correcting in the description of import item as Sl. No.1 i.e. High Speed steel (cobalt grade)/tool steel under SION C-921. The Committee also noted that the firm has not furnished the details sought by DHI for fixation of wastage for the said import item.

The matter was discussed and it was decided that firm may be informed that while amending description of import item, it has also been decided to review wastage norms for the import items in SION C-921.

The Committee observed that in the absence of requisite inform/data, it will not be possible to review the wastage for the amended/corrected import item “High Speed steel (cobalt grade)/tool steel”.

In view of this, the Committee decided to again ask the firm/EEPC to furnish the requisite data/inform without which it will be constrained to suspend the operation of SION C-921. The case may be re-listed on 10.01.2012.

Sl.No.138

Case No. C- 17	M/s. Lucas	F.No. 01/81/80/162/00379/AM10/DES.I
Meeting No.18/12	TVS Ltd., Chennai received	Fixation of regular wastage norms for
Date: 29.11.2011	through DC(MEPZ-SEZ),	manufacturing of different types of “Starter,
	Chennai	Alterator, Wiper Motor and Compressor”.

The Committee noted the observation of DHI(U.O. Note No. 3(11)/11-TSW(B) dated 21.11.2011) that the firm's reply vide letter dated 06.09.2011 is incomplete. The calculation has not been properly made as may be seen for item no. 2 of import. Item No.4, the calculation has not been properly explained. The Calculation for copper components has also not been properly given. The Committee, therefore, decided to advise the firm to appear before the NC to explain their case in **person** along with technical expert and full facts of the case. The case may be re-listed on 10.01.2012.

Sl.No.139

Case No. C- 18	M/s. Pipavav Shipyards	F.No. 01/81/80/162/00612/AM11/DES.I
Meeting No.18/12	LTD., Amreli	Fixation of input output norms in respect of
		100% EOU for the export product “ Ship.

Date: 29.11.2011	Cargo Ships, Barges & Vessels for Transport, Factory Ship, Life Boats, Hulls and Vessels falls under Chapter 89 of ITC(HS) – reg.
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The Committee observed that the comments called for from Ministry of Shipping has not been received despite several reminders and a D.O. from DDG was sent on 16.08.2011. The Committee, therefore, decided to remind them through D.O. from DDG to Ministry of Shipping for expediting their comments. The case may be re-listed on 10.01.2012.

Sl.No.140

Case No. C – 06	Reference received from PC-4(B) of M/s. Gripwell Tools Industries, Jalandhar	HQ F.No.01/80/94/180/00604/AM10/PC-4(B)/DES-I
Meeting No.18/12		Clarification as whether the export product “Digging Bar / Spud Bar” is covered under Sl. No. 123 of the DEPB rate schedule of product Group “Engineering “ (Product Code : 61) for the purpose of DEPN benefit.
Date: 29.11.2011		

The Committee noted that DEPB scheme is over on 30.09.2011 and no decision in the matter is required. The Committee, therefore, decided to revert back the case to DEPB.

DEPB may take necessary action accordingly.

Sl.No.141

Case No. C – 18	M/s. Bhukanvala Diamond Systems Pvt. Ltd., Navsari	HQ F.No.01/80/162/00056/AM12/DES-I
Meeting No.18/12		Request for fixation of Standard Input Output Norms (SION) for the export product “Die Sets and PVC Blister Moulds” in respect of 100% EOU
Date: 29.11.2011		

The Committee noted the comments of “PVC blisters” of C&PC received vide their O.M. No. 4011/18/2011-PC-II dated 21.11.2011. However, as fixation of wastage norms for manufacture of die sets pertains to DHI, the Committee decided to forward a copy of the firm’s application with all details pertains to die sets to DHI for examination and comments. The case may be re-listed on 10.01.2012.

Sl.No.142

Case No. C – 32	M/s. Botil Oil Tools India Pvt. Ltd., New Delhi	HQ F.No.01/80/162/00851/AM12/DES-I
Meeting No.18/12		Application for issuance of Advance Authorization under Duty Exemption Scheme under SION at Sl. No.C-1624, C-1625 and C-1628.
Date: 29.11.2011		

The Committee noted that the firm’s representation/application for issuance of Advance Authorization under Duty Exemption Scheme under SION at S.No. C-1624, C-1625 and C-1628 has been sent to DHI on 09.11.2011. On the firm request vide their e-mail letter dated 14.11.2011 for granting personal hearing for detail of the case, the Committee, therefore, decided to advise the firm to appear before the NC to explain their case in **person** along with technical expert and full facts of the case. The case may be re-listed on 10.01.2012.
